Municipal Corporation (BMC) authorities for removal of hoardings. Out of the total 15 hoardings, all except 2 hoardings which are under litigation, (one belonging to M/s Rajdhani Marbles and another belonging to M/s Inn Ads) have been removed. As soon as the remaining two hoardings are removed, the load penalty to Air India Mumbai-Newark flight, shall be reduced significantly. The revenue on account of these hoardings goes to BMC.

Relaxation in eligibility for operation on international routes

2768. SHRI R. LAKSHMANAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Government has abolished the criteria of 5 year and 20 aircrafts rule prescribed for domestic airlines to become eligible for operation of international scheduled air transport services;
 - (b) if so, the reasons for abolition of such criteria;
 - (c) the date from which this relaxation comes into effect; and
- (d) the details of the domestic airlines which become eligible for operating international scheduled air travel services?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) No Sir.

(b) to (d) Do not arise.

Foreign pilots in domestic airlines

2769. SHRI BAISHNAB PARIDA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of foreign pilots employed in the various airlines in India;
- (b) whether there is a shortage of Indian-trained pilots;
- (c) if so, the details thereof;
- (d) the action plan to make up this deficiency; and
- (e) the time-frame within which the foreign pilots would be replaced by Indian pilots?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) The details of foreign pilots employed by various airlines as on 31st March, 2014 is as follows: